



2026:DHC:9672



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**# **CNR No. DLHC010521022026**+ **ARB.P. 1935/2026 & I.A. 29919/2026****M/S AXIS COMMUNICATIONS**

.....Petitioner

Through: **Mr. Niraj Kumar Sharma,**
Advocate.

versus

UNION OF INDIA AND ORS

.....Respondents

Through: **Ms. Shiva Lakshmi, SPC with**
Mr. Prasant Kumar Sharma,
Mr. Pravar Dennison and Ms.
Smriti Kumari, Advocates.**CORAM:****HON'BLE MR. JUSTICE OM PRAKASH SHUKLA****ORDER (ORAL)**% **30.10.2026**

1. The learned counsel for the respondent makes statement at the bar that the Department shall take appropriate steps to appoint an Arbitrator within four weeks from today as per the the relevant arbitral clause.
2. In view of the statement made at the bar by the learned counsel for the respondent, the present petition is disposed of.
3. However, in case the grievance of the Petitioner is not redressed, the Petitioner is at liberty to approach this Court again.
4. Accordingly, the petition is disposed of in the above terms.

OM PRAKASH SHUKLA, J**OCTOBER 30, 2026/pa**

Signature Not Verified

Signed By: **PRAAGYA**
ARORA
Signing Date: **31.10.2026**
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